

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**CP(IB) 328/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2021**

Name of the Company: Heliflex Hydraulics & Engg Co.  
V/s  
Seven Oaks Engineering Pvt Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(Through Video Conferencing)**

When the matter is called out, none appeared from either side. However, a name of one Mr. Shrutin Shriwal is reflected for the Item No. 11, which is the instant application.

In view of that the matter is adjourned.

List the matter on 01.03.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 05th day of February, 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**